(2021) 09 SEBI CK 0139

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 989, 990 Of 2020, Appeal No. 588 Of 2021

Riddhi Siddhi Gluco Biols Limited & Ors APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 09-09-2021

Acts Referred:

Citation : (2021) 09 SEBI CK 0139

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Somasekhar Sundaresan, Yugandhara Khanwilkar, Nirav Shah, Anjali Shah, Venkatesh Dhond, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. The matter has been taken up for admission, the urgency application is accordingly disposed of.

2. Connect with Appeal No. 543 of 2021 (Riddhi Siddhi Gluco Biols Limited & Ors. vs SEBI) and list on October 26, 2021.

3. In the meanwhile, the respondent will file a reply within three weeks from today. Rejoinder may be filed on or before the next date. The matter would be taken up for final disposal on the next date. In the event the Tribunal is unable to take up the matter finally it would be open to the appellant to press the application for interim relief.

4. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.